

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

ORIGINAL APPLICATION NUMBER 269 OF 2002

THURSDAY, THIS THE 9th DAY OF JANUARY, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Shri Jayant Kumar Taneja
aged about 51 years,
son of Late Shri B.D. Taneja, J.E., E/M,
r/o Q.No. Shahjahanpur Cantt. (U.P.),
at present working on the post of J.E. E/M,
in the office of the AGE(I), Shahjahanpur Cantt. (U.P.)

.....Applicant

(By Advocate : Shri R.C. Pathak)

V E R S U S

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Engineer in Chief, Army Headquarter, Kashmir House, D.H.Q. P.O. New Delhi.
3. The Chief Engineer, Headquarter, Central Command, Lucknow.
4. The Chief Engineer, Bareilly Zone, Station Road, Bareilly Cantt. (U.P.)
5. The CWE (Commander Works Engineer), Station Road, Bareilly Cantt. (U.P.)
6. The AGE (I), M.E.S., Shahjahanpur (U.P.)

....Respondents.

(By Advocate Shri R.C. Joshi)

O R D E R

Hon'ble Mrs. Meera Chhibber, J.M.

The grievance of the applicant in this case is that his pay has not been fixed or revised so far in the



light of C.A.T. Bangalore Bench judgment in O.A. No.1337 and 1364 to 1375/94, 1336 & 1388 to 1382/94 and O.A.534/95, 1079 to 1086/95 and 1389 to 1393/95 and Government of India Ministry of Defence No.PC-90237/4603/LIC (Legal)/1993/0 (Workers) of 25.04.1996.

2. It is submitted by the applicant that he has given number of representations to the respondents earlier and he was being told that his case would not be considered unless the disciplinary case against him is decided and he withdraws the case pending in the Allahabad Central Administrative Tribunal. In his representation dated 08.03.2001 (Page-83), the applicant has stated that the disciplinary case has been decided via order dated 18.12.1998 and even in the case filed by the respondents in the Hon'ble High Court, Allahabad, final judgment dated 09.10.2000 has been passed. Both the copies are enclosed by him with the said representations.

3. He has therefore, submitted and prayed that his salary and pay fixation may be finalised expeditiously as more than 5 months have already passed since the judgment of Hon'ble High Court. He has made a specific prayer in the O.A. to direct the respondents to decide his representation dated 08.03.2001 within a stipulated period. Counsel for the respondents was seeking time to file the C.A. but I think this case can be decided at the admission stage itself without giving any opportunity for calling Counter reply at this stage from the respondents. The O.A. is finally disposed off by giving direction to the respondents to dispose off the representation of the applicant dated 08.03.2001, which is annexed with the O.A. at page-83 within a period of 2 months from the date of receipt of a copy of this order by passing a reasoned and speaking order under intimation to the applicant.

4. With the above direction, the O.A. is disposed off. No order as to costs.